

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1332**

TO BE ANSWERED ON THE 11TH FEBRUARY, 2026/ MAGHA 22, 1947 (SAKA)

STATUS OF IMPLEMENTATION OF E-SAKSHYA AND NYAYA SETU APPS

**1332 SHRI NARAYANA KORAGAPPA:
SMT. RAMILABEN BECHARBHAI BARA:
SHRI BABUBHAI JESANGBHAI DESAI:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Ministry has assessed the current scale of implementation of the e-Sakshya and Nyaya Setu apps across police stations;**
- (b) if so, the details of the number and percentage of police stations where these apps have been deployed, State-wise/UT-wise;**
- (c) number of FIRs, witness statements and digital evidence records uploaded through these apps since their launch;**
- (d) number of police personnel trained to use these apps and training completion rate across States and UTs; and**
- (e) roadmap for scaling this model to other States/UTs to achieve a uniform New Criminal Justice System nationwide by end-2026?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) to (e): 'Police' and 'Public order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime and criminals rest with the respective State/UT Governments which are competent to deal with such

offenses under the extant provisions of law. This also includes the implementation, deployment, operational usage, data generation, training of police personnel, and day-to-day functioning of applications across police stations, as well as any assessment thereof.

MHA has launched the eSakshya App and underscored the need for its effective adoption by States and Union Territories in accordance with the provisions of the Naveen Nyaya Sanhitas. It is one of the applications introduced as part of the implementation of the Naveen Nyaya Sanhitas to support Investigating Officers. The application is designed to facilitate capture, storage, and retrieval of evidence through videography and photography, and also enables the recording of witness statements. As per available information, e-Sakshya application is being used in 15,899 Police Stations across 35 States/UTs.

The information on the number of FIRs, witness statements, and digital evidence records uploaded through these apps since their launch, are under the purview of the respective State/UT Governments. These details are not maintained with this Ministry.

As per the available information, Nyaya Setu application was developed by NIC, Chandigarh in consultation with Chandigarh Police, to enable seamless inter-agency coordination, data-driven policing and efficient criminal justice delivery. Further details related to the implementation and effectiveness of the said application are not maintained with this Ministry.
